



2026:DHC:9601



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 29.10.2026

CNR No. DLHC010399752026+ **CRL.M.C. 6294/2026**

MOHIT GAUBA & ORS.

.....Petitioners

Through: Mr. Amit Kumar Rohela and Mr. Adil
Kumar, Advocates with petitioners.

versus

STATE (GNCT OF DELHI) & ANR.

.....Respondents

Through: Mr. Amit Ahlawat, APP for State
with Ms. Megha Garg, Advocate with
IO/ASI Om Prakash.
Mr. Prakash Sharma, Advocate with
R-2.**CORAM: JUSTICE GIRISH KATHPALIA****JUDGMENT (ORAL)**

1. Petitioners seek quashing of case FIR No. 50/2023 of PS CWC Nanakpura for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (respondent no.2) has compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

CRL.M.C. 6294/2026

Page 1 of 2 pages

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2026:DHC:9601



3. The respondent no.2 is present in court today and is identified by IO/ASI Om Prakash. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between the petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. One female child was born from the wedlock of petitioner no.1 and respondent no.2, who is in the care and custody of respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed FIR No. 50/2023 of PS CWC Nanakpura for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

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**GIRISH KATHPALIA
(JUDGE)**

OCTOBER 29, 2026/dr

CRL.M.C. 6294/2026

Page 2 of 2 pages

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